

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**LOK SABHA  
UNSTARRED QUESTION NO. †1730  
TO BE ANSWERED ON FRIDAY, THE 25<sup>TH</sup> NOVEMBER, 2016  
AGRAHAYANA 4, 1938 (SAKA)**

**WRONG TAX DEMAND**

**†1730. SHRI ANANTKUMAR HEGDE:**

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government is aware of the ruling by Bombay High Court in favour of assessee against Income Tax Department regarding wrong tax demand by IT officials; and*
- (b) if so, the details thereof and the action taken thereon against the erring IT officials?*

**ANSWER  
MINISTER OF STATE FOR FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)**

(a) Hon'ble Bombay High Court has given rulings in a large number of cases arising out of disputes in the course of administration of the Income-tax Act, 1961, wherein Income Tax Department is a party. Many of such rulings are in favour of the Income Tax Department while others are in favour of the tax payers.

(b) Depending upon facts of specific cases, appropriate action against officials found guilty of misconduct is taken as per the extant rules.

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